

ITEM NO.6

Virtual Court 5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3584-3585/2020

(Arising out of impugned final judgment and order dated 10-10-2019 in RP No. 16/2019 10-10-2019 in MCRP No. 14/2019 passed by the High Court Of Meghalya At Shilong)

PATEL ENGINEERING LTD.

Petitioner(s)

VERSUS

NORTH EASTERN ELECTRIC POWER CORPORATION LTD. (NEEPCO) Respondent(s)

(IA No.23336/2020-EXEMP.FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH SLP(C) No. 3438-3439/2020 (XIV)

(IA No.21822/2020-EXEMP.FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3434-3435/2020 (XIV)

(IA No.21738/2020-EXEMP.FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-05-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Harish Salve, Sr. Adv.
Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Syed Jafar Alam, AOR
Mr. Ketan Gaur, Adv.
Mr. Ashish Bhan, Adv.
Mr. Rajendra Dangwal, Adv.
Mr. Mohit Rohatgi, Adv.
Mr. Aayush Mitruka, Adv.
Mr. Deepak Joshi, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Huzeffa Ahmadi, Sr. Adv.
Ms. Liz Mathew, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through video conferencing.

We have heard the submission advanced by Mr. Harish Salve and

Mr. Neeraj Kishan Kaul, learned counsel appearing for the petitioner. We have also heard the reply submissions of Mr. Tushar Mehta, learned Solicitor General, and Mr. Huzeffa Ahmadi, learned senior counsel appearing for the respondent-NEEPCO in all the three matters.

Hearing concluded. Order reserved.

List the matters on 22.05.2020 'For Orders'.

(MAHABIR SINGH)
AR-cum-PS

(BEENA JOLLY)
BRANCH OFFICER